

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 750 of 2020

Satya Prakash
.....Petitioner
-Versus-
The State of Jharkhand
.....Opp. Party

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

.....
For the Petitioner : - Mr. Ritesh Kumar, Adv.
For the State : - Mrs. Vandana Bharti, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 As prayed for by the learned counsel for the petitioner, put up this case after two weeks.

(Rajesh Kumar, J.)

Kamlesh/